

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd	...	Applicant/Petitioner
Vs		
Victory Infratech Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 03.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Sharad Tyagi, Yukti Makan, Advs. for CoC
For the Respondent	: Mr. Aishwarya Mohan Gahrana, Ahsan Ahmad, A

ORDER

On IA4196/2020 filed for exclusion of lock down Period from 22.03.2020 to 31.08.2020 from the CIRP period, the period from 22.03.2020 to 31.08.2020 is hereby excluded.

Accordingly, IA4196/2020 is hereby **allowed**.

List all other pending applications for hearing on **02.03.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)